

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 11/2017

IN

O.A No.159/2013

(M.A. No. 1169/2018, M.A. No. 1715/2018 & M.A. No. 20/2019)

WITH

Original Application No. 77/2016

(I.A. No. 74/2019 & M.A. No. 204/2019)

IN THE MATTERS OF:

All India Lokadhikar Sangathan ...Applicant(s)

Versus

Govt. of NCT of Delhi & Ors. ...Respondent(s)

WITH

M/s Ashok Vihar Mitra Mandel ...Applicant(s)

Versus

Govt. of NCT of Delhi & Ors. ...Respondent(s)

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Place: New Delhi
Dated : 04.05.2020

Harish
04/05/2020
Executive Engineer(Civil)
DSIIDC
HARISH CHANDRA
Executive Engineer (Civil)
D.S.I.I.D.C., T.C. Building
Vastpur Indl. Area, Delhi-52

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M/s Ashok Vihar Mitra Mandel ...Applicant(s)

Versus

Govt. of NCT of Delhi & Ors. ...Respondent(s)

**ACTION TAKEN REPORT REGARDING SETTING UP OF TREATMENT, STORAGE
AND DISPOSAL FACILITY (TSDF) BY DELHI STATE INDUSTRIAL &
INFRASTRUCTURE DEVELOPMENT CORPORATION LTD. (DSIIDC)**

MOST RESPECTFULLY SHOWETH:

1. That vide Order dated 20.03.2020 in above-captioned matters, the Hon'ble National Green Tribunal directed that an Action Taken Report be filed at email at 'judicial-ngt@gov.in'.
2. That this Report is in continuation of the Report dated 21.01.2020 on Development of Treatment, Storage and Disposal Facility for Hazardous Waste at Bawana, Delhi, as was filed by DSIIIDC before the Hon'ble Tribunal on 12.03.2020 vide e-mail in pursuance of the Orders of this Hon'ble Tribunal. That it is humbly requested that the said Report be read as a part and parcel of the instant Report, and that the facts and averments mentioned therein are not repeated herein for the sake of brevity.

3. That *vide* Order dated 20.03.2020 in above-captioned matter, the Hon'ble Tribunal directed that grant of environmental clearance to the TSDF be not delayed beyond 15.04.2020.
4. That in pursuance of Order dated 20.03.2020 ,the report regarding the setting up of TSDF is as below:
 - i That on 26.02.2020 M/S Tamil Nadu Waste Management Limited (hereinafter 'the Project Proponent') forwarded the Draft EIA Report to DPCC for conducting Public Hearing for environmental clearance by the DPCC.
 - i Accordingly, DPCC fixed the Public Hearing for 09.04.2020 between 11:00 AM to 1:00 PM at the TSDF site, and the notice regarding the same was published in the leading daily newspapers namely, "Times of India", & "Dainik Jagaran", on 06.03.2020. That the copy of the clippings of said Public Notice is enclosed as **Annexure R-1 (COLLY)**.
 - i That Order dated 24.03.2020 issued by National Disaster Management Authority (NDMA) and Order dated 24.03.2020 issued by Ministry of Home Affairs (MHA), Government of India, directed implementation of lockdown measures for ensuring social distancing so as to prevent the spread of COVID-19 for a period of 21 days with effect from 25.03.2020.

- iv.** That *vide* letter no: DPCC/WMC-II/TSDf/Bawana /PH/2020/3450-3452 dated 03.04.2020, the DPCC informed the Joint Secretary (Infrastructure), IA -III , Ministry of Environment, Forest & Climate Change, New Delhi the decision of Government of NCT of Delhi for cancellation of the said Public Hearing. That the copy of the letter dated 03.04.2020 is annexed as **Annexure R-2.**
- v.** That, accordingly, the DPCC issued Public Notice dated 06.04.2020 in leading newspapers namely "Times of India", and "Dainik Jagaran", regarding cancellation of the said Public Hearing scheduled for 09.04.2020. That the copy of the clippings of Public Notice dated 06.04.2020 is annexed as **Annexure R-3.**
- vi.** That *vide* letter no: DPCC/WMC-II/TSDf/Bawana /PH/2020/3450-3452 dated 03.04.2020, the DPCC apprised the MoEF&CC about the Order dated 20.03.2020 whereby this Hon'ble Tribunal was pleased to direct the MoEF&CC to adopt a shortened timeline for grant of environmental clearance by using a special mechanism for dealing with the emergency situation so as to ensure that grant of EC is not delayed beyond 15.04.2020.

- vi.** That *vide* the said letter, the DPCC also requested MoEF&CC to decide whether another date for Public Hearing was required to be given after the lockdown as notified was over, or DPCC should forward to MoEF&CC the suggestions/objections received by DPCC up to 09.04.2020 in response to public notice and the letters sent to various departments /authorities; while also forwarding a copy of the same to the Project Proponent.
- vii.** That in the said letter, DPCC further stated that MoEF&CC may approach this Hon'ble Tribunal for extension of the time for completing the process of setting up of TSDF in case the MoEF&CC decides that another date of the Public Hearing is to be given.
- ix.** That *vide* letter no. DSIIDC/SE(Env.)/TSDF dated 06.04.2020, DSIIDC requested the Joint Secretary, Ministry of Environment, Forest & Climate Change, to take appropriate decision in compliance with the directions of this Hon'ble Tribunal. That copy of letter dated 06.04.2020 is annexed as **Annexure R-4**.
- x.** That *vide* order no: 40-3/2020-DM-I(A) dated 15.04.2020 ,the Ministry of Home Affairs, Government of India, further extended the lockdown up to 03.05.2020 to contain the spread of COVID -19 in the country.

xi. That DPCC forwarded the online queries/clarifications received before 09.04.2020 to the Project Proponent; and on 27.04.2020 the Project Proponent submitted its response to the same to DSIIDC. After the approval of DSIIDC, the Project Proponent has submitted the reply to the queries/clarifications to DPCC on 29.04.2020 for further necessary action.

xii. That due to the said lockdown and the prevailing COVID-19, the Public Hearing for the grant of said environmental clearance could not be held.

xiii. That vide order no: 40-3/2020-DM-I(A) dated 01.05.2020 ,the Ministry of Home Affairs, Government of India, further extended the lockdown period for two weeks with effect from 04.05.2020 (up-to 17.05.2020) to contain the spread of COVID -19 in the country.

5. That the said Action Taken Report is placed before the Hon'ble Tribunal for its kind perusal, and for such further directions that this Hon'ble Tribunal may be pleased to pass in view of aforesaid facts and circumstances of the case and COVID-19.

Place: New Delhi

Dated : 04.05.2020


Executive Engineer (Civil)

HARISH CHANDRA
Executive Engineer (Civil)
D.S.I.I.D.C., T.C. Building
Vasipur Indl. Area, Delhi-52



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
 visit us at : <http://dpcc.delhigovt.nic.in>

Public Hearing for Environmental Clearance for the Project "Treatment, Storage and Disposal Facility (TSDF) for Hazardous Waste at Bawana, Delhi by M/s TamilNadu Waste Management Limited".

In accordance with the Notification No.. S.O. 1533 (E), Dated 14.09.2006 of Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India and Terms of Reference (TOR) given by MoEF&CC vide Letter F.No.10-60 /2019 -IA - III Dated 06.01.2020, it is hereby notified to conduct Environmental Public Hearing for the Project "Treatment, Storage and Disposal Facility (TSDF) for Hazardous Waste at Bawana, Delhi-110039 by M/s TamilNadu Waste Management Limited".

1.	Name of the Project	"Treatment, Storage and Disposal Facility (TSDF) for Hazardous Waste at Bawana, Delhi-110039 by M/s TamilNadu Waste Management Limited".
2.	Location of the Project	TSDF Site , Adjacent to Waste to Energy Plant & Pragati Power Plant, Bawana , Delhi -110039
3.	Name of the Authorized Person to be contacted with address and contact number	Mr. Ganesh Sivaramakrishnan AGM - Business Development M/s TamilNadu Waste Management Limited, 13th Floor, Ramky Grandiose, Gachibowli, Hyderabad, Telangana-500032, Phone : 040- 23015000 Mobile : 9100924874
4.	Capital Cost of the Project	INR 23.40 Crores
5.	Name of the Environmental Consultant	Ramky Enviro Services Private Limited Ramky Grandiose, Gachibowli, Hyderabad- 500032
6.	Line of Activity	Common Hazardous Waste Treatment, Storage and Disposal Facility (TSDF)
7.	Date/Time/Venue of Public Hearing	Date : 09.04.2020 Time : 11:00 A.M to 1:00 P.M Venue : TSDF Site, Adjacent to Waste to Energy Plant & Pragati Power Plant, Bawana, Delhi -110039

Draft Environmental Impact Assessment Report (in English) & Summary Environmental Impact Assessment Report (in English & Hindi) of the said Project along with CD are available at the following offices and at the website of DPCC (<http://dpcc.delhigovt.nic.in>) :

- I. Office of the District Magistrate, North District, Govt. of NCT of Delhi, BDO Block, Alipur, Delhi-110036.
- II. Office of the Commissioner, North Delhi Municipal Corporation, 4th Floor, Dr. S.P.M Civic Center, JLN Marg, Delhi-02.
- III. Office of the Commissioner of Industries, Govt. of NCT of Delhi, 419, Udyog Sadan, FIE Patparganj, Delhi-110092
- IV. Office of the Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, Delhi-110023.
- V. Office of the IA-III Section, Ministry of Environment, Forest and Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jorbagh Road, Delhi -110003
- VI. Regional Office of Ministry of Environment, Forest and Climate Change, Govt. of India, 5th Floor, Kendriya Bhawan, Sector H, Aliganj, Lucknow, Uttar Pradesh -260224
- VII. Office of the Executive Engineer (C) Delhi State Industrial and Infrastructure Development Corporation Limited (DSIIDC), Technical Center Building, Wazirpur Industrial Area, Delhi -110052.
- VIII. Office of Delhi Pollution Control Committee, 5th Floor, ISBT Building, Kashmere Gate, Delhi - 110006.

The Public could access the Draft Environmental Impact Assessment Report & Summary Environmental Impact Assessment Report of the said Project before the Public Hearing and can also participate in the proceedings of the Public Hearing on the Date, Time and Venue as mentioned above.

Suggestions / Views / Comments / Objections / Responses, if any, with respect to the above mentioned Project are invited from the Public / Interested Persons within 30 days from the date of publication of this Public Notice and the same can be submitted in writing to the Member Secretary, Delhi Pollution Control Committee, 5th Floor, ISBT Building, Kashmere Gate, Delhi -110006 or through Email at msdpcc@nic.in

Place: Delhi

Member Secretary
Delhi Pollution Control Committee



दिल्ली प्रदूषण नियंत्रण समिति

पर्यावरण विभाग राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार

पंचवर्षी तल आईएसबीटी बिल्डिंग कश्मीरी गेट दिल्ली 110006

हमारी वेबसाइट देखें - <http://dpcc.delhigovt.nic.in>

संकटमय अपशिष्ट के लिए उपचार, भंडारण और निपटान सुविधा (टी एस डी एक) बनाना, दिल्ली 110039 मैसर्स तमिलनाडु वेस्ट मैनेजमेंट लिमिटेड द्वारा परियोजना के लिए पर्यावरणीय मंजूरी के लिए सार्वजनिक सुनवाई।

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के अधिनियम सं. सं. 01, 1533 (ई.), दिनांक 14-09-2006 के प्रावधानों के अनुसार और पत्र क्रमांक नं. 10-02/2019 & J&B दिनांक (Date) 09-01-2020 के द्वारा जारी संघर्ष की शर्तों (Terms of Reference) के अनुसार संकटमय अपशिष्ट के लिए उपचार, भंडारण और निपटान सुविधा (टी एस डी एक) बनाना, दिल्ली-110039 मैसर्स तमिलनाडु वेस्ट मैनेजमेंट लिमिटेड द्वारा परियोजना के लिए पर्यावरणीय मंजूरी के लिए सार्वजनिक सुनवाई करने के लिए इसे अधिसूचित किया गया है।

1. परियोजना का नाम	संकटमय अपशिष्ट के लिए उपचार, भंडारण और निपटान सुविधा (टी एस डी एक) बनाना, दिल्ली- 110039 मैसर्स तमिलनाडु वेस्ट मैनेजमेंट लिमिटेड द्वारा परियोजना
2. परियोजना का स्थान	टी एस डी एक स्थल वेस्ट टू एनर्जी प्लांट और प्रगति पावर प्लांट से सटा हुआ, बनाना, दिल्ली -110039
3. संपर्क करने के लिए अधिकृत व्यक्ति का नाम पता व संपर्क संख्या	श्री गणेश शिवरामकृष्णन सहायक महाप्रबंधक, व्यापार विकास मैसर्स तमिलनाडु वेस्ट मैनेजमेंट लिमिटेड, 13 वीं मंजिल, रैमडी ईडियोस, गांधीनगर, हैदराबाद, तेलंगाना - 500032 दूरभाष संख्या : 040 - 23015000, मोबाइल संख्या 9100924874
4. परियोजना की अनुमानित लागत	23.40 करोड़ रुपये
5. परियोजना के पर्यावरण सलाहकार का नाम	मैसर्स रैमडी एनवायरो सर्विसेज प्राइवेट लिमिटेड रैमडी ईडियोस, गांधीनगर, हैदराबाद - 500032
6. शिथिली की रूपरेखा	आम संकटमय अपशिष्ट उपचार, भंडारण और निपटान सुविधा (टी एस डी एक)
7. सार्वजनिक सुनवाई का दिनांक समय व स्थान	तारीख : 09.04.2020 समय : प्रातः 11:00 बजे से अपराह्न 1:00 बजे तक स्थान : टी एस डी एक स्थल वेस्ट टू एनर्जी प्लांट और प्रगति पावर प्लांट से सटा हुआ, बनाना, दिल्ली -110039

उपरोक्त परियोजना की प्रारूप पर्यावरणीय प्रभाव आकलन रिपोर्ट (अंग्रेजी में) और पर्यावरणीय प्रभाव आकलन रिपोर्ट का सारसंग (अंग्रेजी व हिन्दी में) की को के साथ निम्नलिखित कार्यालयों में और दिल्ली प्रदूषण नियंत्रण समिति की वेबसाइट <http://dpcc.delhigovt.nic.in> पर भी उपलब्ध है।

- जिला मजिस्ट्रेट का कार्यालय, उत्तर जिला, राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार, बी डी ओ ब्लॉक, जलीपुर, दिल्ली -110036
- आवृत्त उत्तरी दिल्ली नगर निगम का कार्यालय, चौबी (4) मजिल, आई एस पी एम सिविक सेंटर, जे. एन. एन. मार्ग, दिल्ली- 110002
- उद्योग आवृत्त का कार्यालय, दिल्ली सरकार, राष्ट्रीय राजधानी क्षेत्र, 419, उद्योग सदन, एक्सआई प्रदूषण, दिल्ली-110002
- उत्पादक, दिल्ली विधान सभा प्रधिकरण का कार्यालय, विकास सदन, आई.एन.ए., दिल्ली-110023
- IA - II अनुभाग का कार्यालय, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार, इंदिरा पर्यावरण भवन, जोरबाग रोड, दिल्ली-110003
- पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय का क्षेत्रीय कार्यालय, भारत सरकार, 5वीं मंजिल, केंद्रीय भवन, सेक्टर एन, अलीगढ़, लखनऊ, उत्तर प्रदेश -202224
- कार्यकारी अभियंता (c) का कार्यालय, दिल्ली राज्य औद्योगिक और अन्य संरचना विकास निगम लिमिटेड (DSIDC), तकनीकी केंद्र भवन, बजौरपुर औद्योगिक क्षेत्र, दिल्ली - 110052
- दिल्ली प्रदूषण नियंत्रण समिति का कार्यालय, 5वीं मंजिल, आई एस बी टी भवन, कश्मीरी गेट, दिल्ली-110006

जानता सार्वजनिक सुनवाई से पहले उपरोक्त परियोजना की प्रारूप पर्यावरणीय प्रभाव आकलन रिपोर्ट और प्रारूप पर्यावरणीय प्रभाव आकलन रिपोर्ट के सारसंग का उपयोग कर सकती है और उल्लिखित शिथिली, समय और स्थान पर सार्वजनिक सुनवाई की कार्यवाही में भी भाग ले सकती है।

उपरोक्त परियोजना के संबंध में जनता/इच्छुक व्यक्तियों से सुझाव/विचार/टिप्पणियां/अपत्तियां/प्रतिक्रिया, यदि कोई हो तो इस सार्वजनिक सुनवाई के प्रकाशन की तारीख से तीस दिनों के भीतर आश्रित किया जाता है तथा इसे लिखित रूप में सदस्य सचिव, दिल्ली प्रदूषण नियंत्रण समिति, 5वां तल, आईएसबीटी बिल्डिंग, कश्मीरी गेट, दिल्ली-110006 को या Email: msdpcc@nic.in पर भेजा सकते हैं।

स्थान: दिल्ली

सदस्य सचिव
दिल्ली प्रदूषण नियंत्रण समिति



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
 visit us at: <http://dpcc.delhigovt.nic.in>

F.No. DPCC/WMC-II/TSDF/Bawana/PH/2020/ 3450-3452 Dated: 03.04.2020

To,

✓ Joint Secretary (Infrastructure),
 IA-III Section, Ministry of Environment, Forest and Climate Change, Govt. of India,
 Indira Paryavaran Bhawan, Jorbagh Road,
 Delhi -110003

Subject: Environmental Clearance for the Project "Treatment, Storage and Disposal Facility (TSDF) for Hazardous Waste at Bawana, Delhi by M/s TamilNadu Waste Management Limited"

Sir,

This has reference to your Letter F.No.10-60 /2019 -IA - III Dated 06.01.2020 and our letter F.No. DPCC/WMC II/TSDF/Bawana/PH/2020/ 3240 to 3248 Dated 05.03.2020 regarding the Public Hearing for Environmental Clearance for the Project "Treatment, Storage and Disposal Facility (TSDF) for Hazardous Waste at Bawana, Delhi by M/s TamilNadu Waste Management Limited.

2. Draft EIA Report for TSDF for Hazardous Waste at Bawana, Delhi, approved by DSIIDC was received by DPCC from M/s TamilNadu Waste Management Limited (Project Proponent) on 26.02.2020. Public Hearing for Environmental Clearance for the said Project was scheduled on 09.04.2020 between 11.00 A.M to 1.00 P.M at the TSDF Site, Adjacent to Waste to Energy Plant & Pragati Power Plant, Bawana, Delhi – 110039 and a **Public Notice was issued in this regard on 06.03.2020 in Times of India (in English) and Dainik Jagran (in Hindi). Copy of the Public Notices issued are enclosed as Annexure - I.**
3. Draft EIA Report (in English) and Executive Summary EIA Report (in English and Hindi) in hard copy and soft copy (in CD) were sent to various Departments vide said letter dated 05.03.2020 (**Copy of letter enclosed as Annexure - II.**) for wide publicity and requesting the interested persons to send their comments to DPCC within 30 days from the date of publication of said Public Notice. Departments were also requested to make available the Draft EIA Report for inspection electronically or otherwise during normal office hours. This was done for the purpose of public consultation as per the EIA Notification Dated 14.09.2006.
4. However, in view of the Order dated 24.03.2020 issued by National Disaster Management Authority (NDMA), and Order dated 24.03.2020 issued by the Ministry of Home Affairs (MHA), Govt. of India, directing the Ministries/ Departments of Govt. State/Union Territory Govts. and State/ Union Territory Authorities to take effective measures for ensuring social distancing so as to prevent the spread of COVID-19 in all parts of the country, for a period of 21 days with effect from 25.03.2020 and Note Dated 02.04.2020 received from the District Magistrate (North), Govt. of NCT of Delhi **Public Hearing for Environmental Clearance for the said Project which was scheduled to be held on 09.04.2020 between 11.00 A.M to 1.00 P.M at the TSDF Site, can not be held and therefore cancelled. Public Notice regarding cancellation of said Public Hearing shall be issued soon before 09.04.2020.**

Contd...2

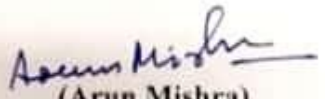
5. Meanwhile, Hon'ble National Green Tribunal vide order dated 20.03.2020 (Copy enclosed as as Annexure - III) in OA No. 159/2013 in the matter of All India Lokadhikar Sangathan Vs Govt. of NCT of Delhi & Ors. and OA No. 77/2016 in the matter of M/s Ashok Vihar Mitra Mandel Vs Govt. of NCT of Delhi & Ors. has given various directions including the following :

"Having regard to the continuing damage to the environment, we direct MoEF & CC to adopt a shortened timeline for grant of EC by using a special mechanism for dealing with the emergency situation so as to ensure that grant of EC is not delayed beyond 15.04.2020 which is the date fixed for public hearing".

6. In view of the above stated position, MoEF&CC is requested to convey decision whether another date of public hearing is required to be given after the lock down period as notified is over, or forward the suggestions / objections so received by DPCC upto 09.04.2020 in response to the public notice and letters sent to various departments / authorities, to the Regulatory Authority i.e. MoEF&CC with a copy to the Project Proponent.

If MoEF&CC decides that another date of Public Hearing is to be given, then it is suggested that the MoEF&CC may approach the Hon'ble National Green Tribunal for extension of the time for completing the process.

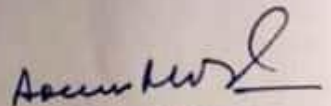
Yours Sincerely,


(Arun Mishra)
Member Secretary

Enclosures: As above

Copy to :

1. The Managing Director, Delhi State Industrial & Infrastructure Development Corporation Ltd., N-36, Bombay Life Building, Connaught Circus, New Delhi - 110001.
2. PS to Pr. Secretary (Env) -Cum- Chairman, DPCC, 6th Level, Delhi Secretariat, L.P.Estate, Delhi-02.


(Arun Mishra)
Member Secretary



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT
GOVT. OF NCT OF DELHI
5th FLOOR, ISBT BUILDING
KASHMERE GATE, DELHI-110006
 visit us at : <http://dpcc.delhigovt.nic.in>

PUBLIC NOTICE

Sub : Cancellation of Public Hearing for Environmental Clearance for TSDF for Hazardous Waste at Bawana, Delhi.

Public Hearing for Environmental Clearance for the Project "Treatment, Storage and Disposal Facility (TSDF) for Hazardous Waste at Bawana, Delhi by M/s TamilNadu Waste Management Limited" was scheduled on 09.04.2020 between 11.00 A.M to 1.00 P.M at the TSDF Site, Adjacent to Waste to Energy Plant & Pragati Power Plant, Bawana, Delhi - 110039 and a Public Notice (in English) was issued in this regard on 06.03.2020 in Times of India (Delhi Edition).

In view of the Order dated 24.03.2020 issued by National Disaster Management Authority (NDMA), and Order dated 24.03.2020 issued by the Ministry of Home Affairs (MHA), Govt. of India, directing the Ministries/ Departments of Govt. State/Union Territory Govts. and State/ Union Territory Authorities to take effective measures for ensuring social distancing so as to prevent the spread of COVID-19 in all parts of the country, for a period of 21 days with effect from 25.03.2020 and Note Dated 02.04.2020 received from the District Magistrate (North), Govt. of NCT of Delhi, **Public Hearing for Environmental Clearance for the said Project which was scheduled to be held on 09.04.2020 between 11.00 A.M to 1.00 P.M at the TSDF Site, can not be held.**

The Public could access the Draft Environmental Impact Assessment Report (in English) & Summary Environmental Impact Assessment Report (in English & Hindi) of the said Project along with CD which are available at the offices as mentioned in the said Public Notice published on 06.03.2020 and at the website of DPCC (<http://dpcc.delhigovt.nic.in>).

Suggestions / Views / Comments / Objections / Responses, if any, with respect to the above mentioned Project were invited from the Public / Interested Persons through the said Public Notice published on 06.03.2020 and the same can be submitted in writing to the Member Secretary, Delhi Pollution Control Committee, 5th Floor, ISBT Building, Kashmere Gate, Delhi -110006 by post or through Email at msdpcc@nic.in 09.04.2020.

Place: Delhi

Member Secy
 Delhi Pollution Control Comm.



दिल्ली प्रदूषण नियंत्रण समिति

पर्यावरण विभाग, राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार
पांचवां तल, आईएसबीटी बिल्डिंग, कश्मीरी गेट, दिल्ली-110006
हमारी वेबसाइट देखें : <http://dpcc.delhigovt.nic.in>

सार्वजनिक सूचना

विषय : बवाना, दिल्ली में संकटमय अपशिष्ट के लिए टीएसडीएफ की पर्यावरणीय मंजूरी हेतु सार्वजनिक सुनवाई का निरस्तीकरण।

“मैसर्स तमिलनाडु वेस्ट मैनेजमेंट लिमिटेड” द्वारा बवाना, दिल्ली में संकटमय अपशिष्ट के उपचार, भंडारण और निपटान सुविधा (टीएसडीएफ) की परियोजना के लिए पर्यावरणीय मंजूरी हेतु सार्वजनिक सुनवाई, टीएसडीएफ स्थल वेस्ट टू एनर्जी प्लान्ट एवं प्रगति पावर प्लान्ट से सटा हुआ, बवाना, दिल्ली-110039 पर 09.04.2020 को पूर्वाह्न 11.00 बजे से अपराह्न 1.00 बजे के बीच निर्धारित किया गया था और इस संबंध में दैनिक जागरण (दिल्ली संस्करण) में 06.03.2020 को एक सार्वजनिक सूचना (हिंदी में) जारी की गई थी।

सामाजिक दूरी सुनिश्चित करने के लिए प्रभावी उपायों को लेने हेतु राज्य/संघीय क्षेत्र प्राधिकरणों और राज्य सरकार/संघीय क्षेत्र सरकार के मंत्रालयों/विभागों को निर्देशित करते हुए गृह मामलों के मंत्रालय (एमएचए), भारत सरकार द्वारा जारी दिनांक 24.03.2020 के आदेश और राष्ट्रीय आपदा प्रबंधन प्राधिकरण (एनडीएमए) द्वारा जारी दिनांक 24.03.2020 के आदेश जो कि दिनांक 25.03.2020 से 21 दिनों की अवधि के लिए देश के सभी हिस्सों में कोविड-19 (COVID-19) के प्रसार को रोकने हेतु जारी किए गए हैं और जिला दंडाधिकारी (उत्तर) [DM (NORTH)] राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार से प्राप्त दिनांक 02.04.2020 की टिप्पणी को देखते हुए कथित परियोजना के लिए पर्यावरणीय मंजूरी हेतु सार्वजनिक सुनवाई जो 09.04.2020 को पूर्वाह्न 11.00 बजे से अपराह्न 1.00 बजे के बीच टीएसडीएफ स्थल पर होना निर्धारित थी, आयोजित नहीं की जा सकती है।

आम जनता सीडी के साथ उक्त परियोजना का प्रारूप पर्यावरणीय प्रभाव आंकलन रिपोर्ट (अंग्रेजी में) और पर्यावरणीय प्रभाव आंकलन रिपोर्ट का सारांश (अंग्रेजी व हिंदी में) का उपयोग कर सकती है जो 06.03.2020 को प्रकाशित कथित सार्वजनिक सूचना में उल्लिखित कार्यालयों और डीपीसीसी की वेबसाइट (<http://dpcc.delhigovt.nic.in>) पर उपलब्ध है।

उपरोक्त परियोजना के संबंध में जनता/इच्छुक व्यक्तियों से सुझाव/विचार/टिप्पणियां/आपत्तियां/प्रतिक्रिया, यदि कोई हो, तो 06.03.2020 को प्रकाशित उक्त सार्वजनिक सूचना के माध्यम से आमंत्रित किया गया था और उसे 09.04.2020 तक डाक द्वारा या Email: msdpcc@nic.in के माध्यम से सदस्य सचिव, दिल्ली प्रदूषण नियंत्रण समिति, पांचवां तल, आईएसबीटी बिल्डिंग कश्मीरी गेट, दिल्ली-110006 को लिखित रूप में भेजा जा सकता है।

स्थान : दिल्ली

सदस्य सचिव
दिल्ली प्रदूषण नियंत्रण समिति

**DELHI STATE INDUSTRIAL & INFRASTRUCTURE DEVELOPMENT CORPORATION
LTD**

TECHNICAL CENTRE BUILDING, WAZIRPUR INDUSTRIAL AREA, DELHI-110 052

Office of the Superintending Engineer (Environment)

No: DSIIDC/SE(Env.)/TSDf

Dt.-06.04.2020

To

The Joint Secretary (Infrastructure),
IA-III Section, Ministry of Environment, Forest & Climate Change
Government of India,
Indira Paryavaran Bhawan, Jorbagh
New Delhi -110 003

Sub: Environmental Clearance for the Project "Treatment, Storage and Disposal Facility (TSDf) for Hazardous Waste at Bawana, Delhi by M/s TamilNadu Waste Management Limited (TNWML)".

Sir,

In the matter of "Balram Singh Rawat Vs Government of NCT of Delhi & Ors.," O. A. No: 305/2013, the Hon'ble National Green Tribunal vide order dated 30.03.2015 had directed that the Treatment, Storage and Disposal Facility for Hazardous waste in Delhi should be developed by Delhi State Industrial and Infrastructure Development Corporation Ltd (DSIIDC) in collaboration with Delhi Pollution Control Committee (DPCC).

2. In line with the above order, DSIIDC had floated a tender and had awarded the work for development of TSDf at Bawana, Delhi to M/s TamilNadu Waste Management Limited.
3. The Hon'ble NGT in its order dated 19.11.2019 (**copy of the order enclosed as Annexure -I**) in the matters of All India Lokadhikar Sangathan Versus Government of NCT of Delhi & Ors(OA No 159/2013) and M/S Ashok Vihar Mitra Mandel Versus Govt. of NCT of Delhi & Ors(OA No 77/2016) had issued direction that the TSDf should be set up in Delhi latest by June 2020.
4. The TOR was issued by Ministry of Environment, Forest & Climate Change (MoEF&CC) on 06.01.2020 vide letter no: F. No. 10-60/2019-IA-III dated 06.01.2020 and accordingly DPCC had fixed a Public Hearing for the above project on 09.04.2020.
5. The DPCC in its letter no: DPCC/WMPC-II/TSDf/Bawana/PH/2020 /3450-3452 dated 03.04.2020 addressed to Joint Secretary (Infrastructure) , MoEF&CC (**copy of the letter enclosed as Annexure - II**) has informed that the Public hearing

(1)

6. The Hon'ble NGT in its order no: O. A.No.159/2013 dated 16.03.2020(*copy of the order enclosed as Annexure -III*) in the matters of All India Lokadhikar Sangathan Versus Government of NCT of Delhi & Ors(OA No 159/2013) and M/S Ashok Vihar Mitra Mandel Versus Govt. of NCT of Delhi & Ors(OA No 77/2016) has issued various directions including;

"Having regard to the continuing damage to the environment, we direct MoEF&CC to adopt a shortened timeline for grant of EC by using a special mechanism for dealing with the emergency situation so as to ensure that the grant of EC is not delayed beyond 15.04.2020, which is the date fixed for the Public Hearing"

In view of the above order of Hon'ble National Green Tribunal and above letter of DPCC dated 03.04.2020, the MoEF & CC is requested to kindly take appropriate decision for the compliance of Hon'ble NGT directions please.

Yours sincerely,



6.4.20

(SHARAT KUMAR)
Superintending Engineer(ENV)
M-9818250728

Enclosure: As above

Copy to:

1. MD,DSI IDC
2. MS,DPCC
3. ED,DSI IDC
4. CE-II,DSI IDC
5. SEE,WMC-II,DPCC
6. EE(C),DSI IDC
7. TamilNadu Waste Management Ltd.

(2)